

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
PUBLIC ANNOUNCEMENT
FOR THE ATTENTION OF THE CREDITORS OF JEKPL PRIVATE LIMITED

Relevant particulars		
1	Name Of Corporate Debtor	JEKPL Private Limited
2	Date of incorporation of corporate debtor	January 20, 1997
3	Authority under which corporate debtor is incorporated / registered	Companies Act/ Registrar of Companies
4	Corporate identity number / limited liability identification number of corporate debtor	U51909UP1997FTC047891
5	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 15, Knowledge Park II, Greater Noida, Gautam Buddha Nagar, UP – 201306
6	Insolvency commencement date in respect of corporate debtor	March 17, 2017
7	Estimated date of closure of insolvency resolution process	180 days from date of commencement of resolution process, which is September 13, 2017
8	a. Name, address, email address and the registration number of the interim resolution professional	Name: Dinkar T. Venkatasubramanian; Address: Ernst & Young LLP, 3rd Floor, Worldmark 1, IGI Airport Hospitality District, Aerocity, New Delhi, 110037 Registration no. IBBI/PA-001/IP-P00003/2016-17/10011 Email id: ip.jekpl@in.ey.com
9	Last date for submission of claims	March 31, 2017

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against JEKPL Private Limited on March 17, 2017.

The creditors of JEKPL Private Limited, are hereby called upon to submit a proof of their claims on or before March 31, 2017 to the interim resolution professional at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

The submission of proof of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms:

- Form B- for Claims by operational creditors
- Form C- for claims by financial creditors
- Form D- for claims by workmen and employees

In order to get a copy of the form, you may download the above mentioned forms in the website www.ibbi.gov.in and Insolvency and Bankruptcy Board of India (Insolvency resolution process for corporate persons) Regulations, 2016.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:
sd/-

Date and Place: March 19, 2017, Noida

Dinkar T. Venkatasubramanian